

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1753/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.29.04.2019/NCLAT/UR/574

In the matter of:

The Directorate of Enforcement Appellant
Versus
Sh. Vishal Ghisulal Jain & Ors. Respondents
Appearance: None for the Appellant.

27.05.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 29.04.2019 and the Office after scrutiny of the Memo of Appeal on 30.04.2019, intimated the defects to the Appellant on 01.05.2019 and returned the Memo of Appeal on 02.05.2019. The Appellant re-filed the Memo of Appeal on 23.05.2019. It is stated in the Interlocutory Application (IA) that delay was caused due to the fact that the appeal is very voluminous in nature and due to the non-availability of the dealing clerk, finalization of the same took some time. Hence, there is delay of 15 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. None appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 28.05.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar